

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "D" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.2162/Del./2016
Assessment Year 2011-2012

M/s. Papico Coatings India (P) Ltd., [Formerly known as M/s. Royal Coats & Colours India (P) Ltd.], 311, R.G. Mall, SU, LSC, Opposite Dharam Kunj Society, Sector-9, Rohini, Delhi – 110 085. PAN AAKCS6122N	vs.	The DCIT, Circle-14(1), Room No.221, C.R. Building, New Delhi PIN – 110 002
(Appellant)		(Respondent)

For Assessee :	Shri Anil Kumar, C.A.
For Revenue :	Shri Gurmeet Singh, Sr. DR

Date of Hearing :	02.02.2021
Date of Pronouncement :	02.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-7, New Delhi, Dated 18.02.2016, for the A.Y. 2011-2012.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter is settled under VIVAD SE VISHWAS SCHEME, 2020 and requisite Form have been issued in favour of the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

4. In the result, appeal of Assessee dismissed.

Order pronounced in the open Court.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 02nd February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'D' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.